SHRI GOVIND BALLABH PANT: There were two burglaries, but the culprits were arrested, challaned and sentenced to imprisonment for two years.

Oral Answers

SHRI DAHYABHAI V. PATEL: Do I take it that there was no watch kept for his protection or for the protection of his house during those days?

SHRI GOVIND BALLABH PANT: It was hoped that two burglaries having taken place, the culprits would not now dare to come to his house and commit a burglary again.

SHRI DAHYABHAI V. PATEL: Is it a fact that the culprits were traced in regard to the thefts committed while he was Finance Minister and that when he has ceased to be the Finance Minister, the burglars have not been traced?

MR. CHAIRMAN: When he was Finance Minister, the burglars were traced; when the burglary took place after he ceased to be Finance Minister. the burglars have not been traced. That is what he says.

SHRI GOVIND BALLABH PANT: I think one of the burglaries took place in 1953 and the other in 1955. The burglars were arrested after 1955, and it was found out thsit they had been guilty of both the offences that had been committed in 1953 and 1955.

SHRI FARIDUL HAQ ANSARI: It is not the case of burglary in the house of Mr. Deshmukh only. Recently, the hon. Minister must have read in the papers, robbery was committed in broad daylight in the house of a foreigner in Nizamuddin.

SHRI GOVIND BALLABH PANT: I have not read anything like that in the papers. I do not go through every item in the papers.

SHRI R! P. N. SINH L': May I know, Sir, what steps Goven ment propose to take to make Mr. C D. Deshmukh burglary-proof?

(No reply)

INTRUSION INTO THE FLAT OF A MEMBER or PARLIAMENT

to Questions

•632. SHRI DAHYABHAI V. PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that during the absence of a Member of Parliament from the flat allotted to him in New Delhi, a lady member of his family was recently threatened with a knife by an intruder;
- (b) whether the intruder has been apprehended, and if so, what action has been taken (i) against him and (ii) to prevent the recurrence of such crimes; and
- (c) whether any register of domestic servants in Members of Parliament's quarters/flats and bungalows is maintained as a measure of precaution?

THE MINISTER OF HOME AFFAIRS (SHRI GOBIND BALLABH PANT): (a) and (b) On the 5th August, 1960, a person entered the house of a Member of Parliament in North Avenue and threatened a lady member of his family with a kitchen knife. An alarm was raised but the intruder managed to escape. On receipt of information the police immediately registered a case under sections 382/511 IPC and took up the investigation. The alleged intruder was arrested on the 2nd September. The police are intensively patrolling the areas where the residences of the Members of Parliament are situated and maintaining vigilance.

(c) Yes.

SHRI DAHYABHAI V. PATEL: How does the Home Ministry expect Members of Parliament to function efficiently when their women folk are subjected to such treatment?

SHRI GOVIND BALLABH PANT: The police do their best and they should be even more careful but when a servant employed by one Member

3325

goes and commits an offence in the quarter occupied by another Member, the police cannot anticipate that the servant is going to do so.

SHRI DAHYABHAI V. PATEL: Will the Home Ministry consider the question of registering domestic employees who are allowed to work in the residences of Members of Parliament as a measure of precaution?

SHRI GOVIND BALLABH PANT: What was the question, Sir?

SHRI DAHYABHAI V. PATEL: I requested the Home Minister whether he will consider the possibility of having a register of domestic servants so that the culprits could be traced very easily.

SHRI GOVIND BALLABH PANT: Domestic servants are registered but some of the Members do not take any initiative in this matter. Whoever wants registration to be made can have it done and I think about 181 servants have been registered. If hon. Members would be kind enough to let the police know the names or antecedents that are known to them of the persons they are going to employ, I would feel grateful.

SHRI GOPIKRISHNA VIJAIVAR-GIYA: In fact it was done once. There were enquiries and we supplied all that.

SHRI GOVIND BALLABH PANT: Yes; but sometimes such enquiries are resented.

ABSORPTION OF BASIC TRAINEDTEACHERS IN DELHI SCHOOLS

- •633. Dr. A. SUBBA RAO: Will the Minister of EDUCATION be pleased to refer to the answer given to Starred Question No. 208 in the Rajya Sabha on the 16th August, 1960 and state:
- (a) whether all the trained teachers who got training in the Teachers College, Jamia Nagar (Delhi) and the Teachers Training School, Daryaganj,

- Delhi have been absorbed the schools in Delhi; and
- (b) if not, the steps taken to absorb all these basic trained teachers in Delhi?

THE MINISTER OF EDUCATION (Dr. K. L. Shrimali): (a) No, Sir.

- (b) With the expansion of primary education and opening of new basic schools, it is hoped that all those who are suitable for appointment will have increasing scope for employment
- DR. A. SUBBA RAO: Last time, if I remember aright, we were told that one of the main difficulties in the way of opening primary schools and conversion of the primary schools into basic pattern was the dearth of teachers but now there are teachers without being employed. What is the explanation for this?
- Dr. K. L. SHRIMALI: I do not remember to have said this about Delhi but for the whole country it is true that there is a dearth of suitable trained teachers. As far as Delhi is con-'^-cerned_i as I said, with the rapid development which is going to take place in the near future in the matter of expansion of primary education, I am hoping that all these trained teachers will be absorbed.
- DR. A. SUBBA RAO: May I know what is the number of basic trained teachers still unemployed?
- DR. K. L. SHRIMALI: The hon. Member had asked a specific question about the teachers trained in Jamia Millia. Neither the institution nor the employing authorities follow up the career of these teachers. Therefore I am unable to supply that information.
- *634. [The questioner (Shri Bhupesh Gupta) was absent. For answer, vide col. 3342 infra.]
- •635. [The questioner (Shri P. Ramamurti) was absent. For answer, vide *cols*. 3342-43 infra.]